

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

24.09.2007

OA No. 343/2007

Mr. P.N. Jatti, Counsel for applicant.

Heard the learned counsel for the applicant.

The applicant has filed this OA being aggrieved by the order dated 27.08.2007 (Annexure A/1) whereby the request of the applicant for inspection of the original documents, which form part of the charged memo, was turned down. However, the copies of the listed documents were supplied to the applicant. The grievance of the applicant is that there is no original document with the possession of the department on the basis on which the charge sheet has been issued and it is the original documents which has to be exhibited during the course of the inquiry.

We have given due consideration to the averments made by the learned counsel for the applicant. It is not in dispute that the applicant has been supplied with the photocopies of the listed documents. The listed documents has to be exhibited and proved in the manner as stipulated by law. This stage has not come as yet. It is for the applicant to raise this objection before the Inquiry Officer regarding the exhibition of the listed documents at the relevant time

However, at this stage, learned counsel for the applicant submits that he does not want to press this OA as he will raise this objection at the appropriate time.

With these observations, the OA is disposed of. It is made clear that we have not expressed any opinion on the merit of the case regarding interpretation of Rule 14 of the CCS(CCA) Rules so far as it relates to the inspection of original documents.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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OA*

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